

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 52007 OF 2016

(Arising out of Order-in-Original No. UDZ-EXCUS-000-COM-0075-15-16 dated 1.4.2016
passed by the Commissioner of Central Excise, Udaipur)

M/s Pagoda Engineers

Appellant

Versus

Commissioner of Central Excise, Udaipur

Respondent

Appearance

None - for the Appellant

Shri Harshvardhan, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing / Order: 05.11.2021

Final Order No. 51924/2021

Justice Dilip Gupta:

A communication dated October 25, 2021 has been sent by the appellant mentioning therein that a certificate in Form-IV has been issued towards the full and final settlement of the dues. A copy of Form-IV has also been enclosed.

2. The appeal is accordingly, dismissed as withdrawn

(Dictated & Pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(P.V. Subba Rao)
Member (Technical)**

RM

